

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

12/441/ND/2018

CORAM:

**PRESENT: MS. DEEPA KRISHAN
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
29.05.2018**

NAME OF THE COMPANY: Sh. Keshav Prasad Dixit & Anr.

SECTION OF THE COMPANIES ACT: 441

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

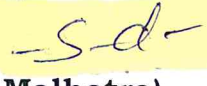
Present for the Petitioner: Mr. Manoj Kumar Garg &
Mr. Achint Gupta, Advocates

ORDER

Reliance has been placed by the applicant on an order dated 23.11.2017 whereby compounding has been permitted in respect of the company and its three other directors. Learned counsel seeks parity in respect of compounding of the present two applicants who are no longer directors of the company.

The offence pertains to the financial ^Lyear 2012-13 i.e. prior to coming into effect of the Companies Act, 2013 and therefore notwithstanding the fact that prosecution is pending permission of the prosecuting Court is not required. For orders.


(Deepa Krishnan)
Member (T)


(Ina Malhotra)
Member (J)